PRINCIPAL SEAT AT BOMBAY

N O T I C E

(w.e.f. 03.11.2025)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court, the Hon'ble the Chief Justice has been pleased to approve the following :

1) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble The Chief Justice** is allowed before the Division Bench headed by the **Hon'ble Smt. Justice Revati Mohite Dere and vice versa.**

2) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice M. S. Sonak** is allowed before the Division Bench headed by the **Hon'ble Shri Justice B. P. Colabawalla and vice versa.**

3) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice Ravindra V. Ghuge** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice G. S. Kulkarni and vice versa.**

4) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice A. S. Gadkari** is allowed before the Division Bench headed by the **Hon'ble Smt. Justice Bharati H. Dangre a**nd **vice versa.**

5) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice Suman Shyam** is allowed before the Division Bench headed by the **Hon'ble Shri Justice Ravindra V. Ghuge.**

6) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice Riyaz I. Chagla** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice B. P. Colabawalla.**

7) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice Manish Pitale** is allowed before the Division Bench headed by the **Hon'ble Smt. Justice Bharati H. Dangre.**

8) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by **the Hon'ble Smt. Justice Bharati H. Dangre** is allowed before the Single Bench presided over by **the Hon'ble Shri Justice Manish Pitale and vice versa.**

9) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by **the Hon'ble Shri Justice N. J. Jamadar** is allowed before the Single Bench presided over by **the Hon'ble Shri Justice Milind N. Jadhav and vice versa.**

10) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Madhav Jamdar** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Milind N. Jadhav.**

11) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over **by the Hon'ble Shri. Justice N. R. Borkar** is allowed before **the Hon'ble Shri Justice Amit Borkar and vice versa.**

12) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Abhay Ahuja** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Kamal Khata and vice versa.**

13) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice R. N. Laddha** is allowed before the Single Bench presided over by the **Hon'ble Dr. Justice Neela Gokhale and vice versa.**

14) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Justice Sharmila U. Deshmukh** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Sandeep Marne and vice versa.**

15) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Ms. Justice Gauri Godse** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Sandeep Marne.**

16) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice Rajesh S. Patil** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice M. M. Sathaye and vice versa.**

17) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice Arif S. Doctor** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Somasekhar Sundaresan and vice versa.**

18) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice R. M. Joshi** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice R. N. Laddha.**

19) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice Firdosh P. Pooniwalla** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Jitendra S. Jain and vice versa.**

20) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice Shyam C. Chandak** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice R. M. Joshi.**

21) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Smt. Justice Manjusha A. Deshpande** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Madhav Jamdar.**

NOTE

(A) The aforesaid directions shall be in force until the present assignment continues.

(B) In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Chief Justice for appropriate directions.

Dated this 3rd day of November 2025

Sd/-

(A. H. Laddhad)
Prothonotary and Senior Master,
High Court, Original Side, Bombay.

Sd/-

(P. P. Jadhav)
Registrar (Judicial-I)
High Court, Appellate Side, Bombay.